

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 346/MP/2018**

Subject : Petition seeking regulatory certainty with respect to treatment of such cost for mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.

Petitioner : Udupi Power Corporation Limited

Respondents : Power Company of Karnataka Limited and Others

Date of Hearing : 16.7.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Hemant Sahai, Advocate, UPCL  
Shri Nitish Gupta, Advocate, UPCL  
Ms Jyotsna Khatri, Advocate, UPCL  
Shri Amit Mittal, UPCL  
Shri M.G. Ramachandran, Senior Advocate, PCKL  
Shri Shikhar Saha, Advocate, PCKL  
Shri Arunav Patnaik, Advocate, PCKL  
Ms. Madhu Mali, PCKL  
Ms. Poorva Saigal, Advocate, PSPCL  
Shri Balaji Srinivasav, Advocate, BESCO  
Shri Akash Chatterjee, Advocate, BESCO

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner and learned senior counsel for the Respondent, PCKL handed over the copy of the documents pertaining to the Petition and note of arguments and advanced extensive arguments in support of their contentions.

2. Learned counsel for the Petitioner and learned senior counsel for PCKL, requested time to file their written submissions.

3 On the request of the learned counsel for the Petitioner and learned senior counsel for the Respondent, time to file written submissions was granted to the parties, till 31.7.2019. The Commission directed that due date of filing the written submissions should be strictly complied with. No extension shall be granted on that account.

4. Subject to the above, the Commission reserved order in the Petition

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Law)**